

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF **Tin Time Consultancy Private Limited**

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Tin Time Consultancy Private Limited
2.	Date of incorporation of corporate debtor	27/11/2009
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies (ROC, Mumbai)
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51109MH2009PTC197392
5.	Address of the registered office and principal office (if any) of corporate debtor	302, CFC Bldg. No.1, 3 rd Floor, Asmeeta Textile Park, Addl. Kalyan- Bhiwandi Industrial Area, Village Kon, Bhiwandi, Maharashtra – 421311
6.	Date of closure of Insolvency Resolution Process	31/10/2022
7.	Liquidation commencement date of corporate debtor	Date of Order: 01/11/2022 Date of Receipt of Order: 15/12/2022
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Prakash Dattatraya Naringrekar IBBI/IPA – 002/IP – N00270/2017 – 18/10783
9.	Address and e-mail of the liquidator, as registered with the Board	503 – A, Blue Diamond CHS Ltd, Chincholi Bunder, Link Road Junction, Malad West, Mumbai – 400 064 Email: prakash03041956@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	503 – A, Blue Diamond CHS Ltd, Chincholi Bunder, Link Road Junction, Malad West, Mumbai – 400 064 Email: liquidator.tintime@gmail.com
11.	Last date for submission of claims	14/01/2023

Notice is hereby given that the National Company Law Tribunal Mumbai Bench has ordered the commencement of liquidation of the **Tin Time Consultancy Private Limited** on 01/11/2022. Copy of the order received by Liquidator on 15/12/2022



The stakeholders of **Tin Time Consultancy Private Limited** are hereby called upon to submit their claims with proof on or before 14/01/2023, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

[In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.]



Prakash Dattatraya Naringrekar
Liquidator

Tin Time Consultancy Private Limited
IBBI/IPA - 002/IP - N00270/2017 - 18/10783
Date: 15/12/2022
Place: Mumbai

Prakash Dattatraya Naringrekar
Insolvency Professional
Regd. No. IBBI/IPA-002/IP-N00270/2017-18/10783
503 A, Blue Diamond C.H.S. Ltd.,
Chincholi Bunder, Link Road Junction,
Malad - West, Mumbai - 400 064.